

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 42/09 scheduled to be held on 13.01.2009 but actually held on 15.01.2009.

The Meeting No. 42/09 of Norms Committee-II was held on 15.01.2009 for the licensing year 2008-2009 under the Chairmanship of Sh. O.P. Hisaria, Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri K.K. Tiwari, AIA	DHI
2.	Sh. S.K. Jain, D.O.	DIPP
3.	Shri A. K. Mishra, Asst IA	M/o Steel
4.	Shri K.K. Funda, AD	DC(SSl)
5.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

1	Case No.:1/42/81-ALC2/2008	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:42/81-ALC2/2008 13.01.2009	Status:Case Added
	HQ File :01/81/050/00635/AM09/	RLA File :03/95/040/00289/AM09/	Lic.No/Date:0310478443 11.07.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 42/81 held on 15.01.2009. The committee decided to refer a copy of the application of the firm to MIT for examination and comments. The case stands deferred and to be relisted on 03.03.2009.			

2	Case No.:2/42/81-ALC2/2008	Party Name:SICAME INDIA CONNECTORS P LTD	Meet No/Date:42/81-ALC2/2008 13.01.2009	Status:Case Added
	HQ File :01/81/050/00636/AM09/	RLA File :04/24/040/00175/AM09/	Lic.No/Date:0410099574 29.10.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 42/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.03.2009.			

3	Case No.:3/42/81-ALC2/2008	Party Name:RPG CABLES LIMITED,	Meet No/Date:42/81-ALC2/2008 13.01.2009	Status:Case Added
	HQ File :01/81/050/00637/AM09/	RLA File :03/95/040/00440/AM09/	Lic.No/Date:0310499283 22.12.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 42/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.03.2009.			

4	Case No.:10/42/81-ALC2/2008	Party Name:ADARSHA CONTROL SYSTEMS PVT LTD.,	Meet No/Date:42/81-ALC2/2008 13.01.2009	Status:Case Added
	HQ File :01/81/050/00644/AM09/	RLA File :07/21/040/00974/AM09/	Lic.No/Date:0710061940 23.12.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 42/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 03.03.2009.			

5	Case No.:12/42/81-ALC2/2008	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:42/81-ALC2/2008 13.01.2009	Status:Case Added
	HQ File :01/81/050/00646/AM09/	RLA File :04/24/040/00230/AM09/	Lic.No/Date:0410101164 23.12.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 42/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.03.2009.			

6	Case No.:4/42/81-ALC2/2008	Party Name:METAL LINK ALLOYS LTD	Meet No/Date:42/81-ALC2/2008 13.01.2009	Status:Case Added
	HQ File :01/81/050/00638/AM09/	RLA File :03/95/040/00796/AM09/	Lic.No/Date:0310499539 23.12.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 42/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.03.2009.			

7	Case No.:5/42/81-ALC2/2008	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:42/81-ALC2/2008 13.01.2009	Status:Case Added
	HQ File :01/81/050/00639/AM09/	RLA File :31/24/040/00235/AM09/	Lic.No/Date:3110036602 23.12.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 42/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.03.2009.			

8	Case No.:11/42/81-ALC2/2008	Party Name:ADARSHA CONTROL SYSTEMS PVT LTD.,	Meet No/Date:42/81-ALC2/2008 13.01.2009	Status:Case Added
	HQ File :01/81/050/00645/AM09/	RLA File :07/21/040/00981/AM09/	Lic.No/Date:0710061946 24.12.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 42/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 03.03.2009.			

9	Case No.:6/42/81-ALC2/2008	Party Name:JMC PROJECTS (INDIA) LIMITED	Meet No/Date:42/81-ALC2/2008 13.01.2009	Status:Case Added
	HQ File :01/81/050/00640/AM09/	RLA File :03/94/040/00896/AM09/	Lic.No/Date:0310499699 24.12.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 42/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.03.2009.			

10	Case No.:7/42/81-ALC2/2008	Party Name:RAHEE TRACK TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:42/81-ALC2/2008 13.01.2009	Status:Case Added
	HQ File :01/81/050/00641/AM09/	RLA File :02/24/040/00234/AM09/	Lic.No/Date:0210121513 24.12.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 42/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 03.03.2009.			

11	Case No.:8/42/81-ALC2/2008	Party Name:CARPO ELECTRONIKS LTD,	Meet No/Date:42/81-ALC2/2008 13.01.2009	Status:Case Added
	HQ File :01/81/050/00642/AM09/	RLA File :06/24/040/00051/AM09/	Lic.No/Date:0610014848 24.12.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 42/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 03.03.2009.			

12	Case No.:9/42/81-ALC2/2008	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:42/81-ALC2/2008 13.01.2009	Status:Case Added
	HQ File :01/81/050/00643/AM09/	RLA File :34/24/040/00178/AM09/	Lic.No/Date:3410023051 24.12.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 42/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.03.2009.			

13	Case No.:14/42/81-ALC2/2008	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:42/81-ALC2/2008 13.01.2009	Status:Case Added
	HQ File :01/81/050/00648/AM09/	RLA File :07/24/040/00532/AM09/	Lic.No/Date:0710062053 26.12.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 42/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.03.2009.			

14	Case No.:13/42/81-ALC2/2008	Party Name: SUPER SCREWS PVT.LTD.	Meet No/Date: 42/81-ALC2/2008 13.01.2009	Status: Case Added
	HQ File :01/81/050/00647/AM09/	RLA File :05/24/040/00567/AM09/	Lic.No/Date: 0510233429 29.12.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 42/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.03.2009.			

15	Case No.:15/42/81-ALC2/2008	Party Name: ABB LIMITED	Meet No/Date: 42/81-ALC2/2008 13.01.2009	Status: Case Added
	HQ File :01/81/050/00649/AM09/	RLA File :07/21/040/01037/AM09/	Lic.No/Date: 0710062081 29.12.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 42/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.03.2009.			

16	Case No.:16/42/81-ALC2/2008	Party Name: SALZER ELECTRONICS LTD	Meet No/Date: 42/81-ALC2/2008 13.01.2009	Status: Case Added
	HQ File :01/81/050/00650/AM09/	RLA File :32/21/040/00153/AM09/	Lic.No/Date: 3210039448 31.12.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 42/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.03.2009.			

17	Case No.:17/42/81-ALC2/2008	Party Name: TESLA TRANSFORMERS LTD.,	Meet No/Date: 42/81-ALC2/2008 13.01.2009	Status: Case Added
	HQ File :01/81/050/00651/AM09/	RLA File :03/95/040/00824/AM09/	Lic.No/Date: 0310500580 31.12.2008	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 42/81 held on 15.01.2009. The Committee observed that the application of the firm is not received.			

Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.03.2009.

18	Case No.:18/42/81-ALC2/2008	Party Name:DETECTION INSTRUMENTS INDIA PRIVATE LTD	Meet No/Date:42/81-ALC2/2008 13.01.2009	Status:Case Added
	HQ File :01/81/050/00652/AM09/	RLA File :03/94/040/00890/AM09/	Lic.No/Date:0310500859 01.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 42/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 03.03.2009.			

19	Case No.:19/42/81-ALC2/2008	Party Name:ELINS SWITCH BOARDS PVT. LTD.	Meet No/Date:42/81-ALC2/2008 13.01.2009	Status:Case Added
	HQ File :01/81/050/00653/AM09/	RLA File :07/24/040/00544/AM09/	Lic.No/Date:0710062156 01.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 42/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 03.03.2009.			

20	Case No.:20/42/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:42/81-ALC2/2008 13.01.2009	Status:Case Added
	HQ File :01/81/050/00654/AM09/	RLA File :07/24/040/00546/AM09/	Lic.No/Date:0710062157 01.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 42/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 03.03.2009.			

21	Case No.:21/42/81-ALC2/2008	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:42/81-ALC2/2008 13.01.2009	Status:Case Added
	HQ File :01/81/050/00655/AM09/	RLA File :34/24/040/00183/AM09/	Lic.No/Date:3410023112 01.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms			

Committee - II in its M.NO. 42/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.03.2009.

22	Case No.:22/42/81-ALC2/2008	Party Name:KIDDE INDIA LIMITED	Meet No/Date:42/81-ALC2/2008 13.01.2009	Status:Case Added
	HQ File :01/81/050/00656/AM09/	RLA File :03/94/040/00889/AM09/	Lic.No/Date:0310501030 02.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 42/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 03.03.2009.			

23	Case No.:23/42/81-ALC2/2008	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:42/81-ALC2/2008 13.01.2009	Status:Case Added
	HQ File :01/81/050/00657/AM09/	RLA File :05/24/040/00646/AM09/	Lic.No/Date:0510233861 02.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 42/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.03.2009.			

24	Case No.:24/42/81-ALC2/2008	Party Name:VICTORY TRANSFORMERS & SWITCHGEARS LTD.	Meet No/Date:42/81-ALC2/2008 13.01.2009	Status:Case Added
	HQ File :01/81/050/00658/AM09/	RLA File :09/24/040/00252/AM09/	Lic.No/Date:0910036578 05.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 42/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.03.2009.			

25	Case No.:25/42/81-ALC2/2008	Party Name:VICTORY TRANSFORMERS & SWITCHGEARS LTD.	Meet No/Date:42/81-ALC2/2008 13.01.2009	Status:Case Added
	HQ File :01/81/050/00659/AM09/	RLA File :09/24/040/00253/AM09/	Lic.No/Date:0910036579 05.01.2009	Defer Date:

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 42/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 03.03.2009.

26	Case No.:26/42/81-ALC2/2008	Party Name:ADARSHA CONTROL SYSTEMS PVT LTD.,	Meet No/Date:42/81-ALC2/2008 13.01.2009	Status:Case Added
	HQ File :01/81/050/00660/AM09/	RLA File :07/21/040/01018/AM09/	Lic.No/Date:0710062224 05.01.2009	Defer Date:
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 42/81 held on 15.01.2009. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm or the status if licence has been issued on net to net basis. The case stands deferred and to be relisted on 03.03.2009.			